

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No. 481/94

Transfer Application No.

Date of Decision 17/8/95

Tarachand R. Naik

Petitioner/s

Shri. Rajan

Advocate for  
the Petitioners

Versus

Chief General Manager, Telecom  
& Anr.

Respondent/s

Shri.S.S.Karkera

Advocate for  
the Respondents

CORAM :

Hon'ble Shri. M.R.Kolhatkar, Member (A)

Hon'ble Shri.

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to  other Benches of the Tribunal ?

M.R.Kolhatkar  
(M.R.KOLHATKAR)  
MEMBER (A)

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A. 481/94

Tarachand R. Naik .. Applicant

Vs.

1. The Chief General Manager  
Telecom, Maharashtra Circle  
Bombay - 400 001.

2. The Telecom Dist. Manager,  
Telephone Exchange,  
Jalgaon. .. Respondents

CORAM : Hon'ble Shri.M.R.Kolhatkar, Member (A)

Appearances

1. Shri. Rajan  
Advocate  
for the applicant

2. Shri.S.S.Karkera  
Advocate  
for the respondents

ORAL JUDGMENT

DATED : 17/08/1995

( Per.Shri.M.R.Kolhatkar, Member (A) )

Shri. Rajan, Advocate appears for Shri.S.S.Pakale  
counsel for the applicant and asks for an adjournment.  
We are not inclined to adjourn the matter. The case  
was dismissed on 13.1.95 in default of appearance of  
the applicant and on 20.3.95, the same was restored to  
file. Subsequently, we had issued certain instructions  
to the Department vide our order dt.8.6.1995. On  
29.6.95, when the case came up again for hearing, the  
matter was adjourned at the request of counsel for  
the applicant. Today, therefore, we have gone through the  
pleadings and documents on the file and heard Shri.S.S.  
Karkera, Counsel for the respondents. The claim of the  
applicant is for allotment of Type-III quarters to  
which he is entitled. The applicant was allotted a  
Type-II quarter in January 1990 and possession of the quarter  
was taken on 7.1.90. According to the applicant, he  
should be allotted Type-III quarters, to which he is  
otherwise entitled, as per rules in view of his

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long years of service.

2. Shri. Karkera has pointed-out that the applicant has not renewed his application for allotment as is required under the rule 16 regarding allotment of quarters. He has thus failed to renew his application for the years 1994-95 and 1995-96. Apart from this, it is also contended that allotment of quarters is made on the basis of a 60 point roster in respect of transferable officers. Some quarters are also ear-marked for certain posts. According to the roster produced before us for Type-III quarters, quarters were allotted to Shri. R.N. Singh, DE (P) on 21.7.93 and Shri. M.M. Lele AO (C) against the roster points falling against transferable officers. Three more quarters are thus required to be allotted in the 60 point roster to the transferable officers and thereafter the turn of non-transferable officers will come. Admittedly, the applicant is a non-transferable officer. Earlier, block No. 3 in Type-III to be allotted to non-transferable officer, was allotted to a person who was at Waiting list No. 6 and the applicant was at Waiting list No. 7. In view of this, we dispose of this O.A by passing the following order :

O R D E R

Applicant to renew his application for allotment of quarter in Type III as per rules. Respondents are directed to consider the applicant for the next roster point falling to the lot of a non-transferable applicant. With this direction the O.A is disposed of with no orders as to costs.

M.R.Kolhatkar

(M.R. KOLHATKAR)  
MEMBER (A)